

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH AT KOLKATA**

ORIGINAL APPLICATION NO 126/2025/EZ

IN THE MATTER OF:-

**SANTOSH SINGH**

APPLICANT

**VERSUS****STATE OF BIHAR & ORS.****RESPONDENTS****INDEX**

<b>Sr.No</b>	<b>Particulars</b>	<b>Annexure</b>	<b>Page No.</b>
1	Index		1
2	Synopsis		2-3
3	Chronology of Events		4
4	Original Application under section 14,15 ,17 read with Section 18 of the NGT Act ,2010		5-13
5	Affidavit in support of the Original Application		14-15
6	List of Documents		16
7	Revenue Record of Encroach land	A1	17-19
8	Photographs of Pond	A2	20-23
9	Complaint made by Petitioner to Authority	A3	24-33
10	Vakalatnama		34

*TS y*

DATE 4/6/25

PRAKASH PANDEY

PLACE Bhojpur

COUNSEL FOR THE APPLICANT

E- MAIL –advprakashpande@gmail.com

Mobile No 7805008055

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH AT KOLKATA**

ORIGINAL APPLICATION NO

IN THE MATTER OF:-

**SANTOSH SINGH**

**APPLICANT**

**VERSUS**

**STATE OF BIHAR & ORS.**

**RESPONDENTS**

**SYNOPSIS**

Applicant is approaching this Hon'ble tribunal against the respondent no 6 to 11 who are Encroaching pond that is located in Village & Post Nasratpur ,PS Sandesh District Bhojpur, Bihar having khasra no of 2035 and 2039 admeasuring area of around 70 dismil.

Respondent no 6 to 11 are trying to fill this pond by way of dumping garbage, debris and sand into pond.

That this is also low lying area so natural water accumulates in the village ponds, and people using this water for daily use as well as animal also using this pond water for drinking purpose people living around the lake would be compelled to travel all the way to the alternative site, in this case allegedly almost 3 kms away.

Many animals and marine organisms present in the earlier site would perish, Instant petition is filed for protection and restitution of pond ,there is serious threat to the pond and inaction on the respondents who have failed to perform their statutory duty which define under **The water(Prevention and control of pollution) Act,1974**

This negligence on the part of the respondents is also resulting in affecting the quality of life of people of the around the pond by spreading diseases



DATE 4/6/25

**PRAKASH PANDEY**

PLACE Bhojpur

COUNSEL FOR THE APPLICANT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH AT KOLKATA**

Memorandum Of Application

Under Section 14,15 read with section 18 of National Green Tribunal act 2010

IN THE MATTER OF:-

**SANTOSH SINGH****APPLICANT****VERSUS****STATE OF BIHAR & ORS.****RESPONDENTS****CHRONOLOGY OF EVENTS**

<b>Date</b>	<b>Particulars</b>
25/03/202 5	Petitioner Made Compliant To CMO and District Collector Bhojpur ,CO sandesh
11/04/202 5	Petitioner File RTI Seeking detail of action taken on compliant made by Petitioner
01/07/202 5	Aggrieved by inaction of respondent Petitioner File case before Hon'ble NGT

*TS vy*

DATE 4/6/25

**PRAKASH PANDEY**

PLACE Bhojpur

COUNSEL FOR THE APPLICANT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH AT KOLKATA**

Memorandum Of Application

Under Section 14,15 read with section 18 of National Green Tribunal act 2010

IN THE MATTER OF:-

**SANTOSH SINGH**

S/O BAL MUKUND SINGH  
AGED ABOUT 46 YEARS, R/O VILLAGE NASRATPUR P.O. NASRATPUR PS  
SANDESH ,NASRATPUR DISTRICT BHOJPUR,BIHAR 802352

**APPLICANT**

**VERSUS**

**1. STATE OF BIHAR**

Through Chief Secretary

Government of Bihar, Main Secretariat, Patna-800015

E Mail Id : [cs-bihar@nic.in](mailto:cs-bihar@nic.in)

**2. CENTRAL POLLUTION CONTROL BOARD**

Through its Chairman

Parivesh Bhawan ,East Arjun Nagar ,Delhi 110032

E Mail [ccb.cpcb@nic.in](mailto:ccb.cpcb@nic.in)

**3. BIHAR STATE POLLUTION CONTROL BOARD**

Through Member Secretary

Parivesh Bhawan ,Plot No NS-B/2

Paliputra Industrial Area Patliputra Patna (Bihar) pin code  
800010

E Mail- [msbspcb-bih@gov.in](mailto:msbspcb-bih@gov.in)

**4. DISTRICT MAGISTRATE**

Office of the Collector & District Magistrate,

District Bhojpur ,Bihar 802301

E MAIL ID [dm-bhojpur.bih@nic.in](mailto:dm-bhojpur.bih@nic.in)

**5. CIRCLE OFFICER**

PS Sandesh, District Bhojpur, Bihar 802164

E MAIL ID [adm.bhojpur29@gmail.com](mailto:adm.bhojpur29@gmail.com)

**6. SANTOSH SINGH**

S/O Harendra Singh  
 Village & Post Nasratpur ,PS Sandesh  
 District Bhojpur, Bihar 802352

**7. ASHOK SINGH**

S/O Haridwar Singh  
 Village & Post Nasratpur ,PS Sandesh  
 District Bhojpur, Bihar 802352

**8. LAVKUSH SINGH**

S/O Haridwar Singh  
 Village & Post Nasratpur ,PS Sandesh  
 District Bhojpur, Bihar 802352

**9. DASHRATH KUMAR SINGH**

S/O LAVKUSH SINGH  
 Village & Post Nasratpur ,PS Sandesh  
 District Bhojpur, Bihar 802352

**10. KAROO SINGH**

S/O LAVKUSH SINGH  
 Village & Post Nasratpur ,PS Sandesh  
 District Bhojpur, Bihar 802352

**11. CHIKU SINGH**

S/O Ashok Singh  
 Village & Post Nasratpur ,PS Sandesh  
 District Bhojpur, Bihar 802352

**ORIGINAL APPLICATION UNDER SECTION 14,15,READ WITH  
 SECTION 18 OF THE NATIONAL GREEN TRIBUNAL ACT 2010**

It is humbly submitted by the petitioner as under

**(A) DETAILS OF THE APPLICANT**

As mention above in cause title

**(B) DETAILS OF THE RESPONDENTS**

As mention above in cause title

**(C) FACTS OF THE CASE**

it is most humbly submitted by the applicant

1. That the Humble Applicant/Petitioner is Resident of Village & Post Nasratpur ,PS Sandesh District bhojpur .He is a law abiding and public spirited citizens of india

2. That polluted **pond** is located in Village & Post Nasratpur ,PS Sandesh **District Bhojpur** and **khasra number of** this pond is 2035 and 2039 admeasuring area of 70 dismil which is recorded as "Gaddha" in revenue record , its government land and used as pond since many decades this pond have a vital role in conservation, drinking water, storage, recharging of ground water and also being used for religious purposes in the village, Copy Of Khasra annexed as **Annexure A1 page 17-19**
3. That large-scale garbage and debris were dumped in the lake and sand is dumping into the pond from respondent no 6 to 11 to encroach this pond area.  
**( Photographs annexed as annexure A2 page 20-23**
4. That authority is fail to pay responsibility which itself show from attached photographs
5. That applicant made several complaint to authority but no one have taken step to protect pond from pollution (Complaint is **annexed as annexure no A3 page 24-29**
6. That Applicant also filed a RTI Application seeking detail of action taken by authority but no reply received.( **Annexure A3 Page 30-33**
7. That Protection of such village pond is essential to safeguard the fundamental right guaranteed by Article 21 of the Constitution. These common areas are the lifeline of village communities, and often sustain various chores and provide resources necessary for life. Water bodies, specifically, are an

Important source of fishery and much needed potable water.

Many areas of the country perennially face a water crisis and access to drinking water is woefully inadequate for most villagers

8. That Photographs showing that there is substantial water in the pond, which has not been controverted. Further, revenue records maintained by the Revenue Department themselves show that the land was 'Gaddha', its water body which is government land and rain water accumulated here which is used by nearby resident for their regular use but respondent no 6 to 11 encroaching this land by way of dumping debris and sand,
9. That no doubt that it is the responsibility of the respondents to ensure the protection and integrity of the environment, especially one which is a source for livelihood for rural population and life for local flora and fauna.
10. That authority also fail to support Bihar Jal Jeevan Hariyali Mission project as it is a state government initiative focused on addressing climate change by improving water conservation, increasing green cover, and promoting sustainable agriculture. It aims to minimize the impact of climate change through rainwater harvesting, afforestation, and encouraging the adoption of alternative crops and irrigation techniques.
11. That aforesaid disputed pond is situated in a low-water level area . so encroachment in pond disturbing the flora and fauna in the region

**12.** That Protection of such village-commons pond is essential to safeguard the fundamental right guaranteed by Article 21 of our Constitution. These common areas are the lifeline of village communities, and often sustain various chores and provide resources necessary for life. Waterbodies, specifically, are an important source of fishery and much needed potable water.

**(D) GROUNDS**

The present application is filed on the following grounds among other ground :

1. That as well as As Per Section 24 of the Water (Prevention and control of pollution) Act 1974 ,it is prohibited to cause water pollution by the way of disposal of polluting matters in any stream or well, section 24 states that :

**“Prohibition on use of stream or well for disposal of polluting matters,etc-(1) subject to the provision of this section –**

- (a)** No Person shall knowingly cause or permit any poisonous ,noxious or polluting matter determind in accordance with such standards as may be laid down by the state board to enter(whether directly or indirectly) into any [stream or well or sewer on land ]

2. That “pollution” define under section 2 of the water (prevention and control of pollution) Act 1974

*“ Pollution means such contamination of water or such alteration of physical, chemical or biological properties of water or such discharge of any sewage or trade effluent or of any other liquid, gaseous or solid substance into water (whether Directly or indirectly ) as may, or is likely to create a nuisance or render such water harmful or injurious to public health or safety or to domestic, commercial, industrial agriculture or other legitimate uses, or to the life and health of animals or plants or of aquatic organisms*

3. That as per above provision of Water (Prevention and control of pollution) Act ,1974 ,state having responsibility to protect water body but respondent fail to pay their responsibility.
4. That in the present case, pond/Gaddha is being Encroached, and dumping of debris and sand which was of such nature that contaminates the water and hence renders it harmful to public health if utilized, further it also affected the life and health of animals, plants and other aquatic organisms which are dependent on the pond
5. This, Respondet no 6 to 11 violated public trust and consequently the right to a wholesome environment guaranteed under Article 21 of the Constitution. Interpreting Article 48A and Article 51-A(g) to place a

duty on the State to protect the environment, including lakes and water-bodies, the appellant has sought intervention of this Court to save and restore the local ponds.

6. That the Hon'ble Supreme Court in the case of *U.P. Pollution control Board Vs. Dr. Bhupendra Kumar Modi* [(2009)2 scc 147] held that strict approach for the polluters causing air & water pollution. the court further observed that those who discharge noxious effluents into streams, rivers or any other water bodies which detrimentally affect public health at should be dealt with strictly.

In the present case multiple sources of effluents are being discharged in the stream which are causing substantial pollution in the water body

7. Even otherwise, the action of the respondent-authorities contravenes their Constitutional obligations. Article 48-A of the Constitution casts a duty on the State to “endeavour to protect and improve the environment and to safeguard the forests and wild life of the country”, and Article 51-A(g) expects every citizen to perform his fundamental duty to “protect and improve the natural environment”. A perusal of the Constitutional scheme and judicial development of environmental law further

shows that all persons have a right to a healthy environment. The State is nothing but a collective embodiment of citizens, and hence collective duties of citizens can constructively be imposed on the State. Therefore, it is the responsibility of the respondents to ensure the protection and integrity of the environment, especially one which is a source for livelihood for rural population and life for local flora and fauna. **(JITENDRA SINGH v. MINISTRY OF ENVIRONMENT & ORS. (Civil Appeal No. 5109 of 2019))**

8. That without the intervention of this Hon'ble Tribunal the applicant will not be able to safeguard the interest of the general public at large and prevent the respondents from causing irreversible damage to the environment

#### **(E) LIMITATION**

That on dated 25 March 2025 applicant file complaint to Respondent authority but no one take action to protect pond ,cause of action is continuous in nature ,petition is filing within the limitation

#### **(F) PRAYER**

In View of The above Fact and Submission ,The Hon'ble Tribunal May be please to Grant Following Relief as Under

1. Hon'ble Tribunal may be pleased to direct the respondent NO 1 to 5 to undertake all necessary steps to ensure the

restoration of pond located in Khasra no 2035 and 2039 in  
NASRATPUR PS SANDESH ,NASRATPUR DISTRICT BHOJPUR OF BIHAR.

2. Hon'ble Tribunal may be pleased to direct respondent no 1 to 5 to undertake all necessary steps to ensure to ensure the safeguarding of pond against such pollutants in the future
3. Hon'ble Tribunal may be pleased to direct respondent NO 1 to 5 to Providing Fencing to the surrounding of pond
4. Hon'ble Tribunal may be pleased to direct respondent no 1 to 5 to Ensure free passage of water drains, freeing of all debris, removal of wastage from pond, Stoppage of untreated sewage .
5. Hon'ble Tribunal May be pleased to issue direction to respondent no 1 to 5 to take action against Encroacher Respondent no 6 to 11 who filing this pond.
6. Any other Relief Which the Hon'ble Tribunal deem Fit may also be accorded in favor of Petitioner.

**(G)That The Requisite Court Fees of Rs.1000( Rupees One Thousand) Has been Paid along with the Original Application**

**(H)That ,an affidavit in support of the original application is filed along with.**

**Date** 4/6/25  
**Place** Bhojpur

  
**Prakash pandey**  
**Counsel For The Applicant**



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ORIGINAL APPLICATION NO

IN THE MATTER OF:-

**SANTOSH SINGH**

**APPLICANT**

**VERSUS**

**STATE OF BIHAR & ORS.**

**RESPONDENTS**

**AFFIDAVIT**

I **SANTOSH SINGH S/O BAL MUKUND SINGH AGED ABOUT 46 YEARS, R/O VILLAGE NASRATPUR P.O. NASRATPUR PS SANDESH ,NASRATPUR BHOJPUR, BIHAR 802352** do hereby solemnly affirm on oath as under

1. That ,I am the applicant in the instant case and fully conversant with the facts of the case and hence, competent to swear on this affidavit.
2. That ,i am filing the Present Original Application Along with Annexure before the Hon'ble Tribunal the Contents from Para 1 to last have been drafted on my instruction and the same have been explained to me by my counsel.
3. That ,i have been read and understood the contents and based on the documents filed along with the application

*Santosh Singh*  
**DEPONENT**

**VERIFICATION**

I, The above named deponent do hereby verify that the contents of the paras above are true and correct and no material fact has been concealed.

Signed and verified on this \_\_\_\_\_ Day of 2025 at

*Santosh Singh*  
**DEPONENT**



*W. 5/6/25*  
**Advocate**

Identify the deponents Signature  
L.T.I. who Has/have affirmed in  
My presence

*545 5/6/25*  
*Santosh Singh*  
Shri/ Smt. ....  
Who is identified by Sri. ....  
Advocate Solemnly affirmed and  
declare before me.

*5/6/25*  
**D.B. KUMAR**  
NOTARY, PATNA



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**SANTOSH SINGH****APPLICANT****VERSUS****STATE OF BIHAR & ORS.****RESPONDENTS****LIST OF DOCUMENTS**

<b>S.NO.</b>	<b>PARTICULAR'S</b>	<b>ANNEXURE</b>	<b>PAGE NO</b>
1	Revenue Record of Encroach land	A1	17-19
2	Photographs of Pond	A2	20-23
3	Complaint made by Petitioner to Authority	A3	24-33

**DATE** 4/6/25**PLACE** Bhojpur

**PRAKASH PANDEY****COUNSEL FOR THE APPLICANT**



**राजस्व एवं भूमि सुधार  
विभाग  
बिहार सरकार  
अधिकार अभिलेख**

Annexure A1

रैयत का नाम: अनावद सर्व साधारण  
पिता/पति का नाम:  
निवास स्थान: "  
जाति : राजस्व थाना  
नंबर: 187

जिला : (29) भोजपुर अंचल : (8) सन्देश  
मौजा : (540) नसरतपुर

\*\* स्तंभ 11: लगान/बेला नकदी खेतों के निस्वत शर्तों, कब्जा लिखो (1) ठहराया हुआ मुनासिब लगान अगर कोई हो  
लगान अलावे शेष (2) तरीका ठहराने लगान वो शरायत अगर होले होले बढ़ता हो (3) खास शर्तें शेष अगर कोई हो

खाताधारी सं.: 2901080540000558

खाता नंबर	रैयत का नाम*	खेसरा नंबर	खेत चौहदी	किस्म जमीन	रकवा			दखल, दखल का स्वरूप	हाकिम के तहकीकात मुताबिक लगान एवम सेस	**	नवैयत गैर दखलदार रैयत के कब्जे की मुद्दत	परिवर्तनो को दर्ज करने का आदेश का सारांश, ज्ञापन और तिथि आदेश देने वाले पदाधिकारी का पदनाम	नवैयत / जमाबंदी नं.
					ऐ०	डे०	हे०						
1	2	3	4	5	6	7	8	9	10(₹)	11(₹)	12	13	14
567		664	पू.- प.- उ.- द.-	रास्ता	0	84	0		0	0			कायमी 0
		1108	पू.- प.- उ.- द.-	रास्ता	1	56	0		0	0			कायमी 0
		1459	पू.- प.- उ.- द.-	रास्ता	1	32	0		0	0			कायमी 0
		1945	पू.- प.- उ.- द.-	गड्डा	0	54	0		0	0			कायमी 0
		2035	पू.- प.- उ.- द.-	गड्डा	0	26	0		0	0			कायमी 0
		2037	पू.- प.- उ.- द.-	गड्डा	0	7	0		0	0			कायमी 0
		2039	पू.- प.- उ.- द.-	गड्डा	0	44	0		0	0			कायमी 0
		2040	पू.- प.- उ.- द.-	गड्डा	0	62	0		0	0			कायमी 0
		2060	पू.- प.-	कव्रिस्तान	0	46	0		0	0			कायमी 0

जिला : (29) भोजपुर, अंचल : (8) सन्देश, मौजा : (540) नसरतपुर, खाता नंबर : 567, खाताधारी सं.: 2901080540000558

1	2	3	4	5	6	7	8	9	10(₹)	11(₹)	12	13	14
		उ.- द.-											
2065	पू.- प.- उ.- द.-		कब्रिस्तान	0	8	0			0	0			कायमी 0
2121	पू.- प.- उ.- द.-		गड्डा	0	98	0			0	0			कायमी 0
2136	पू.- प.- उ.- द.-		रास्ता	0	3	0			0	0			कायमी 0
2196	पू.- प.- उ.- द.-		रास्ता	0	7	0			0	0			कायमी 0
2198	पू.- प.- उ.- द.-		रास्ता	0	8	0			0	0			कायमी 0
2302	पू.- प.- उ.- द.-		गड्डा	0	30	0			0	0			कायमी 0
2361	पू.- प.- उ.- द.-		रास्ता	0	6	0			0	0			कायमी 0
2381	पू.- प.- उ.- द.-		रास्ता	0	12	0			0	0			कायमी 0
2506	पू.- प.- उ.- द.-		रास्ता	1	61	0			0	0			कायमी 0
2507	पू.- प.- उ.- द.-		कब्रिस्तान	0	4	0			0	0			कायमी 0
2513	पू.- प.- उ.- द.-		रास्ता	0	14	0			0	0			कायमी 0
2846	पू.- प.- उ.-		रास्ता	1	61	0			0	0			कायमी 0

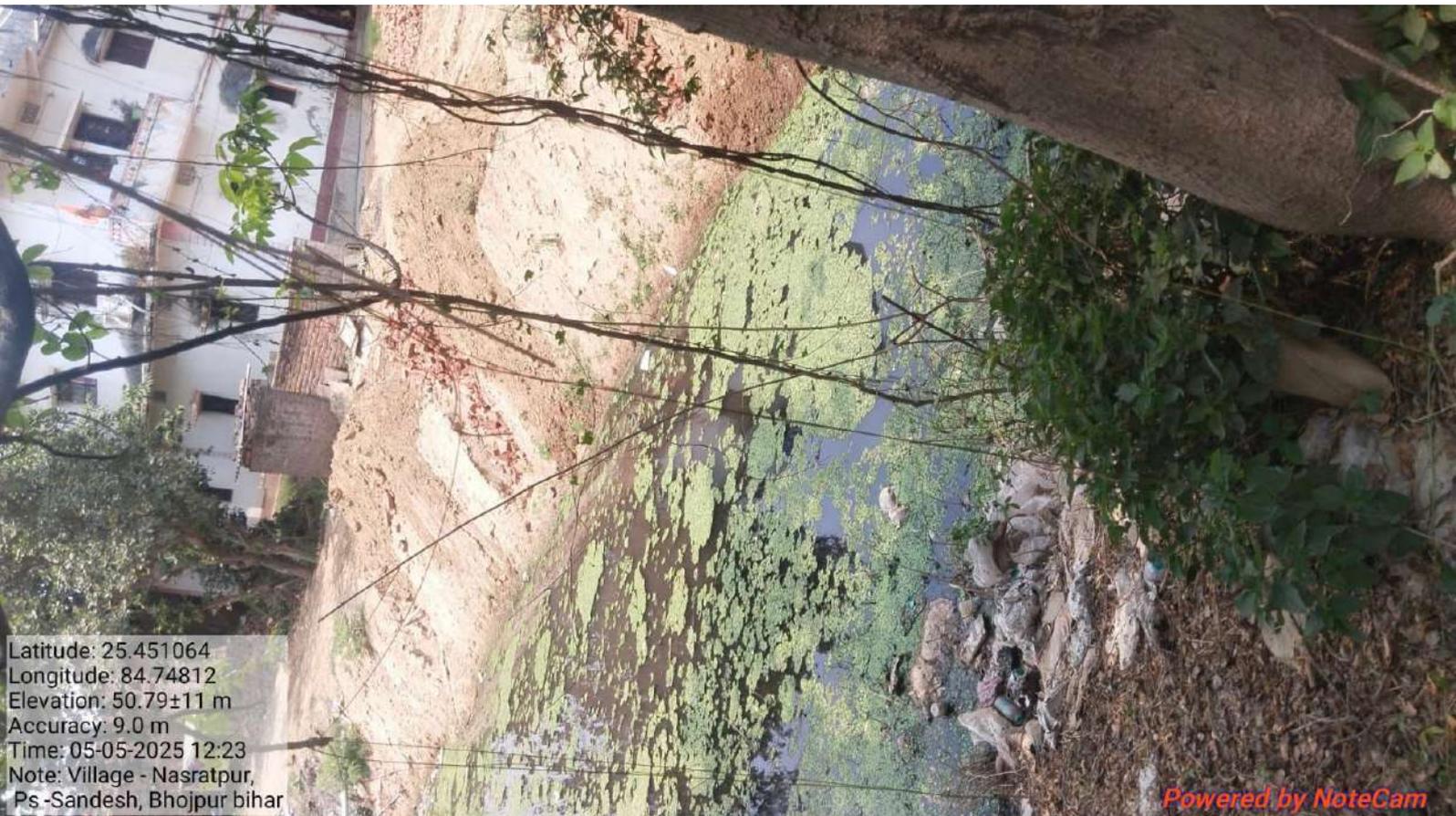
जिला : (29) भोजपुर , अंचल : (8) सन्देश, मौजा : (540) नसरतपुर, खाता नंबर : 567, खाताधारी सं.: 2901080540000558

1	2	3	4	5	6	7	8	9	10(₹)	11(₹)	12	13	14
			द.-										
	2864	पू.- प.- उ.- द.-	देवस्थान	0	3	0			0	0			कायमी 0
	2874	पू.- प.- उ.- द.-	अन्य	0	2	0			0	0			कायमी 0
	3089	पू.- प.- उ.- द.-	गड्डा	1	69	0			0	0			कायमी 0
	3315	पू.- प.- उ.- द.-	रास्ता	1	59	0			0	0			कायमी 0

जिला : (29) भोजपुर, अंचल : (8) सन्देश, मौजा : (540) नसरतपुर, खाता नंबर : 567, खाताधारी सं.: 2901080540000558

चालू खतियान को प्रारूप के तौर पर प्रकाशित किया गया है। इस प्रारूप में टंकण या अन्य अशुद्धियाँ हो सकती हैं, इसलिए वर्तमान में इसकी कानूनी मान्यता नहीं होगी और इसके आधार पर भूमि स्वामित्व संबंधी दावा स्वीकार्य नहीं होगा। इस प्रारूप के आधार पर रैयत अपनी आपत्ति (यदि हो तो) संबंधित अंचल कार्यालयों में प्रकाशन की तिथि से 30 दिनों के अंदर दायर करेंगे, जिस पर अंचलाधिकारी द्वारा नियमानुसार यथोचित कार्रवाई करते हुए अंतिम प्रकाशन किया जाएगा।

एन.आई.सी., बिहार के तकनीकी सहयोग द्वारा विकसित



Latitude: 25.451064  
Longitude: 84.74812  
Elevation: 50.79±11 m  
Accuracy: 9.0 m  
Time: 05-05-2025 12:23  
Note: Village - Nasratpur,  
Ps -Sandesh, Bhojpur bihar

Powered by NoteCam



Latitude: 25.450957  
Longitude: 84.748151  
Elevation: 32.54±14 m  
Accuracy: 13.0 m  
Time: 05-05-2025 12:22  
Note: Village - Nasratpur,  
Ps -Sandesh, Bhojpur bihar

Powered by NoteCam





Latitude: 25.451051  
Longitude: 84.747944  
Altitude: 20.49±24 m  
Accuracy: 11.9 m  
Time: 05-05-2025 11:10  
Note: Village - Nasratpur,  
Ps - Sandesh, Bhojpur bihar

Powered by NoteCam

सेवा में,

01:- 25/08/25

अंचलाधिकारी महोदय,

संदेश, जिला भोजपुर, बिहार

विषय: ग्राम नसरतपुर, थाना संदेश, जिला भोजपुर, थाना-नंबर 187 में-विहार सरकार के जमीन सर्वे-खाता न०, 566, प्लॉट/खेसरा नं० 2035 एवं 2039 रकबा लगभग 50 डिसमिल, जल संचय को दबंगों द्वारा किया जा रहा कब्जा अवैध कब्जा/अतिक्रमण हटाने हेतु आवेदन

महोदय,

सविनय निवेदन है कि मैं संतोष सिंह, पिता - श्री बालमुकुंद सिंह, निवासी गांव व पोस्ट - नसरतपुर, थाना - संदेश, जिला भोजपुर का एक जागरूक नागरिक हूं। मैं आपके संज्ञान में यह लाना चाहता हूं कि हमारे गांव में स्थित ऊपर वर्णित एक महत्वपूर्ण सार्वजनिक जल संचय गबरा पर कुछ दबंगों द्वारा अवैध रूप से अतिक्रमण कर उसे पाट दिया गया है

विशेष रूप से निम्नलिखित व्यक्तियों :

1. संतोष सिंह, पिता - हरेंद्र सिंह उर्फ भुअर सिंह
2. अशोक सिंह, पिता - हरिद्वार सिंह
3. लवकुश सिंह, पिता - हरिद्वार सिंह
4. दशरथ कुमार सिंह, पिता - लवकुश सिंह
5. कारु सिंह, पिता - लवकुश सिंह

6. चिकू सिंह, पिता - अशोक सिंह के द्वारा ट्रैक्टर एवं जेसीबी मशीन लगाकर इस जल स्रोत को मिट्टी व बालू से भर दिया गया है, जिससे इस प्राकृतिक जल संचय का अस्तित्व खतरे में पड़ गया है। यह कार्य बिहार सरकार के "जल-जीवन-हरियाली मिशन" के दिशा-निर्देशों का सीधा उल्लंघन है, जिसमें सार्वजनिक जल स्रोतों के संरक्षण और अतिक्रमण हटाने की बात कही गई है।

समस्या का विस्तृत विवरण:

1. जल संचय का महत्व:

यह गांव के जल संरक्षण का मुख्य स्रोत है, जहां वर्षा का जल संग्रहीत होकर भूगर्भ जल स्तर को बनाए रखने में सहायक होता है।

इस जल संचय का उपयोग आसपास के किसानों द्वारा सिंचाई, पशुपालन एवं अन्य घरेलू कार्यों के लिए किया जाता था।

यह मौसमी जल संकट को रोकने में सहायक था और स्थानीय जलवायु संतुलन बनाए रखने में महत्वपूर्ण भूमिका निभाता था।

2. अवैध अतिक्रमण का प्रभाव:

एक ओर जहां पूर्व से ही लगातार भूगर्भ जल स्तर में गिरावट देखे को मिल रहा है वैसी स्थिति में ऊपर वर्णित गबरा को पाट दिए जाने से भूगर्भ जल स्तर में और अत्यधिक गिरावट हो सकती है, जिससे आने वाले समय में जल संकट की स्थिति उत्पन्न होगी।

सरकारी योजनाओं की अनदेखी कर दबंग लोग प्राकृतिक संसाधनों को नष्ट कर रहे हैं, जिससे सरकार की जल संरक्षण नीति पर विपरीत प्रभाव पड़ रहा है।

यदि इस अवैध अतिक्रमण को रोका नहीं गया, तो भविष्य में अन्य जल स्रोतों पर भी इसी प्रकार अतिक्रमण होने की संभावना बढ़ जाएगी।

अतः मेरा आपसे नम्र निवेदन:

1. अवैध कब्जा/अतिक्रमण की तत्काल जांच करवाई जाए और दोषियों के विरुद्ध कठोर कानूनी कार्रवाई की जाए।
2. ट्रैक्टर एवं जेसीबी के माध्यम से किए गए भराव को हटाया जाए और जल संचय को पुनः मूल स्वरूप में बहाल किया जाए।
3. संबंधित विभाग को निर्देशित किया जाए कि इस जल संचय की सुरक्षा के लिए आवश्यक कदम उठाए जाएं, जिससे भविष्य में इसे पुनः अतिक्रमण से बचाया जा सके।

4. प्रशासनिक स्तर पर जल संरक्षण अभियान चलाया जाए, जिससे स्थानीय जनता को जल स्रोतों की महत्ता और उनके संरक्षण की आवश्यकता के प्रति जागरूक किया जा सके।

संलग्न :

1. घटनास्थल का फोटो

अतः आपसे निवेदन है कि इस गंभीर समस्या का संज्ञान लेते हुए अतिक्रमण को तुरंत हटवाने तथा दोषियों पर विधिसम्मत कार्रवाई करने की कृपा करें। इससे न केवल पर्यावरण संतुलन बना रहेगा, बल्कि सरकार की जल संरक्षण नीतियों को भी मजबूती मिलेगी।

आपकी त्वरित कार्रवाई की अपेक्षा में।

प्रतिलिपि : (जानकारी के लिए)

1. मुख्य मंत्री कार्यालय, बिहार सरकार
2. जिलाधिकारी महोदय, भोजपुर बिहार

सादर,

*Santosh Singh*  
25/03/25

संतोष सिंह

पिता - श्री बालमुकुंद सिंह,

निवासी गांव व पोस्ट - नसरतपुर,

थाना - संदेश, जिला भोजपुर 802352

मोबाइल 9155522893

दिनांक: 25/03/2025

EF543776943IN IVR:6970543776943

SP PATNA SECTT SO <800015>

Counter No:3,25/03/2025,13:18

To:C.O,SANDESH

PIN:802164, Sandesh SO

From:SANTOSH SINGH,NASRATPUR

Wt:16gms

Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)

<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>

<Dial 18002666868><Wear mask -Stay safe>

EF543776957IN IVR:6970543776957

SP PATNA SECTT SO <800015>

Counter No:3,25/03/2025,13:18

To:D.M,MAHARAJA HATA

PIN:802301, Arrah HO.

From:SANTOSH SINGH,NASRATPUR

Wt:18gms

Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)

<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>

<Dial 18002666868><Wear mask -Stay safe>

EF543776930IN IVR:6970543776930

SP PATNA SECTT SO <800015>

Counter No:3,25/03/2025,13:18

To:C.M,DESH RATAN MARG

PIN:800001, Patna GPO

From:SANTOSH SINGH,NASRATPUR

Wt:18gms

Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)

<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>

---

**New Doc 2025-03-25 14.26.46.pdf**

1 message

---

**santosh Singh** <santosh.000501@gmail.com>  
To: cosandesh-bjp-bih@gov.in  
Cc: cmbihar@nic.in, dm-bhojpur.bih@nic.in

Tue, Mar 25, 2025 at 3:00 PM

Dear Sir,  
Application to prevent illegal encroachment/ occupation by Bahubali Dabang, sand mafia on public water storage.

Please find the attached document.

Thanks & Regards

Santosh Singh  
Nasratpur  
Ps Sandesh  
Dist Bhojpur  
Mob: 9155522893





लोक सूचना अधिनियम की धारा 19(1) के अंतर्गत प्रथम अपील ।

सेवा में,

01:- 15/11/25

प्रथम अपीलीय प्राधिकारी,  
जिला पदाधिकारी  
भोजपुर बिहार

विषय: सूचना का अधिकार अधिनियम, 2005 के अंतर्गत प्रथम अपील।  
महोदय,

मैं, संतोष सिंह, पिता श्री बालमुकुंद सिंह, 201, गुप्ता कॉम्प्लेक्स कालीवाड़ी रोड यारपुर पटना 800001 का निवासी दिनांक 11 अप्रैल 2025 को सूचना का अधिकार अधिनियम, 2005 की धारा 6(1) के अंतर्गत लोक सूचना पदाधिकारी, अंचल कार्यालय संदेश, भोजपुर बिहार को एक आवेदन प्रस्तुत किया था, जिसकी प्रति संलग्न है। किन्तु मुझे उक्त आवेदन का उत्तर समय सीमा के अंदर प्राप्त नहीं हुआ है। अतः अधिनियम की धारा 19(1) के अंतर्गत मैं यह प्रथम अपील प्रस्तुत कर रहा हूँ। विवरण इस प्रकार है:

1. आवेदक का नाम: संतोष सिंह, S/o श्री बालमुकुंद सिंह
2. पूरा पता: 201, गुप्ता कॉम्प्लेक्स, कालीवाड़ी रोड, यारपुर पटना 800001
3. मोबाइल : 9155522893
4. मूल RTI आवेदन की तिथि: 11 अप्रैल 2025
5. RTI आवेदन संख्या (स्पीड पोस्ट): EF 686127991IN
6. PIO का नाम/पद : जन सूचना पदाधिकारी अंचल कार्यालय संदेश, भोजपुर बिहार 802164

तय सीमा में उत्तर नहीं मिला आदि।

अतः आपसे निवेदन है कि मेरे आवेदन पर सुनवाई कर उचित निर्णय प्रदान करने की कृपा करें।

संलग्नक:

1. मूल RTI आवेदन की प्रति

आपका विश्वासी

Santo Singh

(संतोष सिंह) 15/11/25

S/o श्री बालमुकुंद सिंह

201, गुप्ता कॉम्प्लेक्स

कालीवाड़ी रोड यारपुर

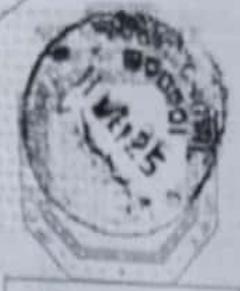
पटना: 800001

मोबाइल: 9155522893

To be detached and kept by the Sender

पोस्टल आर्डर  
₹ 10  
POSTAL ORDER

To whom payable  
जगत कुमार  
अधिकारी अंचल  
कार्यालय लखीमपुर  
At what Office  
आरा  
At what place  
आरा  
Date sent  
11/04/25

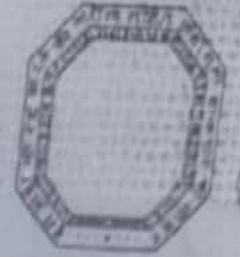


POSTAGE STAMPS

भारतीय डाक आर्डर  
INDIAN POSTAL ORDER

DIRECTOR GENERAL OF POSTS

PAY TO जगत कुमार अधिकारी  
अंचल कार्यालय लखीमपुर  
भोजपुर विहार  
₹ 10  
THE SUM OF RUPEES TEN ONLY



भारतीय आयोग द्वारा ₹ 1000 तक  
₹ 10

₹ 10

AT THE POST OFFICE AT

आरा भोजपुर  
बिहार

SENDER MAY FILL IN HIS NAME AND ADDRESS IN

सन्तोष सिंह  
201 गुफ्टा इम्प्लॉयमेंट  
धारपुर पटना-80000

65F 911228

65F 911228

अंचल कार्यालय, संदेश,  
जिला भोजपुर, बिहार

विषय: सूचना के अधिकार अधिनियम 2005 के अंतर्गत सूचना प्राप्त करने हेतु आवेदन।

महोदय,

सविनय निवेदन है कि मैं ग्राम नसरतपुर, थाना संदेश, जिला भोजपुर (थाना-नं. 187) स्थित सर्वे खाता संख्या 566, प्लॉट/खेसरा संख्या 2035 एवं 2039, रकबा लगभग 50 डिममिल भूमि के संबंध में दिनांक 25 मार्च 2025 को ईमेल एवं निबंधित डाक संख्या - EF 543226943EN के माध्यम से एक आवेदन दिया था। उक्त भूमि जो जल संचय हेतु आरक्षित है, उस पर दबंगों द्वारा अवैध कब्जा किया जा रहा है।

इस संदर्भ में मैंने अवैध अतिक्रमण हटाने हेतु कार्रवाई की मांग की थी। अतः आपसे निवेदन है कि मेरे द्वारा दिए गए आवेदन पर अब तक की गई कार्रवाई की पूर्ण जानकारी प्रदान करने की कृपा करें।

संलग्नक: पूर्व में प्रेषित आवेदन की प्रति।

मैं आवेदन शुल्क के रूप में ₹10 का पोस्टल ऑर्डर नं. 65F 911228 संलग्न कर रहा हूँ। यदि मांगी गई सूचना आपके विभाग से संबंधित नहीं हो, तो कृपया अधिनियम की धारा 6 (3) के अंतर्गत इसे संबंधित विभाग को अग्रेषित करने का कष्ट करें।

सादर,

Santosh Singh  
(संतोष सिंह)

मोबाइल: 9155522893

8/15/25, 11:17 AM

Track Consignment

Sign In Register



You are here Home >> Track Consignment

### Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number



Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Patna Sectt SO	11/04/2025 12:53:13	802164	41.30	Inland Speed Post	Sandesh SO	12/04/2025 15:20:03

**Event Details For : EF686127991IN**  
**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
12/04/2025	15:20:03	Sandesh SO	Item Delivered(Addressee)
12/04/2025	11:57:03	Sandesh SO	Out for Delivery
12/04/2025	11:24:45	Sandesh SO	Item Received
12/04/2025	08:36:22	ARRAH RMS TMO	Item Dispatched
12/04/2025	08:33:49	ARRAH RMS TMO	Item Received
12/04/2025	02:57:03	Patna NSH	Item Dispatched
12/04/2025	02:34:48	Patna NSH	Item Bagged
11/04/2025	20:44:31	Patna NSH	Item Received
11/04/2025	19:24:31	Patna RMS TMO	Item Dispatched
11/04/2025	19:21:45	Patna RMS TMO	Item Received
11/04/2025	17:03:02	Patna Sectt SO	Item Dispatched
11/04/2025	16:41:58	Patna Sectt SO	Item Bagged
11/04/2025	12:53:13	Patna Sectt SO	Item Booked

<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>

EF686123425IN IVR:6970686123425

SP PATNA SECTT 90 <800015>

Counter No:3,15/05/2025,14:18

To:DM,.

PIN:802301, Arrah HD

From:SANTOSH SINGH,.

Wt:45gms

Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)

<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>

भारतीय डाक



India Post

# VAKALATNAMA

IN THE HON'BLE COURT OF NATIONAL GREEN TRIBUNAL, EASTERN ZONE, BENCH AT KOKLATA

Case No.....

Applicant/Petitioner Santosh Singh

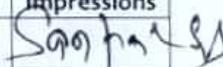
Versus

Non Applicant/Respondent State of Bihar

I, the Applicant/Appellant or Respondent/Non Applicant named below do hereby appoint, engage and authorize advocate(s) named below to appear, act and plead in aforesaid case proceedings which shall include applications for restoration, setting aside of ex-parte orders, corrections, modifications, review and recall of orders passed in these proceedings, in this Court or in any other court in which the same may be tried/heard/proceeded with and also in the appellate, revisioner or executing court in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize them to sign and file pleadings, appeal, cross objection of the above said case in all its stages and also agree to ratify and confirm acts done by them as if done by us:

In witness whereof we do hereunto set our hand to these presents, the contents of which have been duly understood by us, this 05 june 2025

### Particulars of each party executing Vakalatnama

Sr.N	Name & Father's/ Husband's Name & Age	E-mail	Tel No.	Registere d Address	Statu s in the Case	Full Signature/ Thumb Impressions
1	Santosh Singh					
2						

### Particulars of each advocate accepting Vakalatnama

Sr.N	Full Name of Advocate	Address for Service	E-mail Address	Telephone Number	Full Signature
1	Prakash Pandey (mp/1611/2018)	B81 Ratan nagar, Madan Mahal Jabalpur 482001	advprakashpande@gmail .com	8871849683 7805008055	
2	Swecha Prakash	--			
3	Arun Goswami	---			